

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 17/82-ALC4/2014 MEETING DATE : 05.02.2015

But actually held on 17.03.2015

Meeting No. 17/82 of 2014-15, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 05.02.2015 but actually held on 17.03.2015 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Shri A.K. Agarwal, Dy. Ind. Adviser, Department of C&PC.
Ms. Swati Kumari, O/o Dc (MSME)
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC -III meeting No. 16/82 scheduled for 23.01.2015 but actually held on 27.02.2015 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

Case No.:88/13/82-ALC4/2014	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
1 HQ File :01/82/050/01091/AM15/	RLA File :09/24/040/00061/AM15/	Lic.No/Date:0910060058 12.05.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:67/4/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status: Approved
HQ File :01/82/050/00315/AM15/	RLA File :09/24/040/00165/AM15/	Lic.No/Date:0910060535 25.06.2014	Defer Date:
2	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/457/2014-PI(Norms) dated March 2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-		

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Thiol Acid	Kg	1.	2,2-BIS-(Bromomethyl)-1,3-Propanediol	7.462
		2.	Dimethyl Formamide	8.70
		3.	Dibenzyl Toluene	1.235
		4.	Potassium Thio Acetate	2.181
		5.	n-Hexane	0.39

RA may take appropriate action as per the decision of Norms Committee.

Case No.:248/13/82-ALC4/2014	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
3 HQ File :01/82/050/01251/AM15/	RLA File :03/95/040/00325/AM15/	Lic.No/Date:0310786993 17.07.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:210/13/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status: Approved
HQ File :01/82/050/01213/AM15/	RLA File :03/94/040/00360/AM15/	Lic.No/Date:0310787374 28.07.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 13/82 meeting dated 19.12.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.235 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:208/13/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
5 HQ File :01/82/050/01211/AM15/	RLA File :03/94/040/00372/AM15/	Lic.No/Date:0310787389 28.07.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:209/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
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निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
राष्ट्रीय विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/01212/AM15/	RLA File :03/94/040/00379/AM15/	Lic.No/Date:0310787473 31.07.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

Case No.: 147/13/82- ALC4/2014	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
7 HQ File :01/82/050/01150/AM15/	RLA File :56/24/040/00022/AM15/	Lic.No/Date:5610004362 04.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

Case No.: 42/13/82- ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
8 HQ File :01/82/050/01045/AM15/	RLA File :09/24/040/00242/AM15/	Lic.No/Date:0910060833 07.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.: 205/13/82- ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
9 HQ File :01/82/050/01208/AM15/	RLA File :03/94/040/00402/AM15/	Lic.No/Date:0310787783 07.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.: 214/13/82- ALC4/2014	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
10 HQ File :01/82/050/01217/AM15/	RLA File :03/94/040/00386/AM15/	Lic.No/Date:0310787982 12.08.2014	Defer Date:15.04.2015
Decision : It was decided to remind the firm to furnish the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A. 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 15.04.2015.			

Case No.: 44/13/82- ALC4/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
11 HQ File :01/82/050/01047/AM15/	RLA File :09/24/040/00237/AM15/	Lic.No/Date:0910060843 12.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.: 43/13/82-ALC4/2014	Party Name: SMILAX LABORATORIES LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Approved
HQ File :01/82/050/01046/AM15/	RLA File :09/24/040/00255/AM15/	Lic.No/Date: 0910060852 13.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/678/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
3-Isobutyl Glutaric Acid [CMH Diacid]	1 kg	1.	Isovelaraldehyde	0.6068
		2.	Ethyl Cyanoacetate	0.7814
		3.	Diethyl Malonate	0.9784

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 199/13/82-ALC4/2014	Party Name: FDC LTD	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Approved
HQ File :01/82/050/01202/AM15/	RLA File :03/94/040/00454/AM15/	Lic.No/Date: 0310788045 14.08.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its meeting No. 20/82 dated 16.01.2014 and in consultation with technical members, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Brimonidine Eye Drops 5 ml	100 vails	1	Brimonidine Tartrate	1.05 gm

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 198/13/82-ALC4/2014	Party Name: FDC LTD	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Approved
HQ File :01/82/050/01201/AM15/	RLA File :03/94/040/00259/AM15/	Lic.No/Date: 0310788130 19.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/492/2014-PI(Norms) dated 10.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

S.No.	Export Product	Quantity	Raw materials allowed	Quantity proposed
1.	SODIUM CROMOGLICATE 2% EYE DROPS 13.5 ML VIALS	1 Vials	1SODIUM CROMOGLICAT	0.2753 gm/vial
			2 POLYETHYLENE SYNTHETIC RESIN (LDPE GRANULES)	Relevant, as per packing policy

2.	SODIUM CROMOGLICATE 2% EYE DROPS 10 ML VIALS	1 Vials	SODIUM CROMOGLICATE 2 POLYETHYLENE SYNTHETIC RESIN (LDPE GRANULES)	0.204 gm/vial Relevant, as per packing policy
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RA may take appropriate action as per the decision of Norms Committee.

Case No.:55/13/82- ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
15 HQ File :01/82/050/01058/AM15/	RLA File :09/24/040/00269/AM15/	Lic.No/Date:0910060864 20.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:60/13/82- ALC4/2014	Party Name:VERDANT LIFE SCIENCES PVT LTD	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
16 HQ File :01/82/050/01063/AM15/	RLA File :09/24/040/00238/AM15/	Lic.No/Date:0910060869 20.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:242/13/82- ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
17 HQ File :01/82/050/01245/AM15/	RLA File :03/94/040/00442/AM15/	Lic.No/Date:0310788283 22.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of CF&PC.			

Case No.:245/13/82- ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
18 HQ File :01/82/050/01248/AM15/	RLA File :03/94/040/00300/AM15/	Lic.No/Date:0310788279 22.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:229/13/82- ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
19 HQ File :01/82/050/01232/AM15/	RLA File :03/94/040/00465/AM15/	Lic.No/Date:0310788333 25.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

20 Case No.:227/13/82-	Party Name:CROWN	Meet No/Date:17/82-	Status:Deffered
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ALC4/2014	CHEMICALS PVT.LTD.,	ALC4/2014 05.02.2015	and Re-indexed
HQ File :01/82/050/01230/AM15/	RLA File :03/94/040/00458/AM15/	Lic.No/Date:0310788329 25.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

21	Case No.:228/13/82- ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01231/AM15/	RLA File :03/94/040/00456/AM15/	Lic.No/Date:0310788328 25.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

22	Case No.:215/13/82- ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

23	Case No.:45/13/82- ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01048/AM15/	RLA File :09/24/040/00275/AM15/	Lic.No/Date:0910060885 25.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

24	Case No.:46/13/82- ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01049/AM15/	RLA File :09/24/040/00271/AM15/	Lic.No/Date:0910060886 25.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

25	Case No.:264/13/82- ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

निर्मल कुमार/NIRMAL KUMAR
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New Bhawan, New Delhi

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26	Case No.: 255/13/82-ALC4/2014	Party Name: THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

27	Case No.: 224/13/82-ALC4/2014	Party Name: DELTA FINOCHEM PVT.LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

28	Case No.: 225/13/82-ALC4/2014	Party Name: DELTA FINOCHEM PVT.LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

29	Case No.: 256/13/82-ALC4/2014	Party Name: NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01259/AM15/	RLA File :03/95/040/00371/AM15/	Lic.No/Date:0310788509 28.08.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

30	Case No.: 257/13/82-ALC4/2014	Party Name: NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01260/AM15/	RLA File :03/95/040/00369/AM15/	Lic.No/Date:0310788508 28.08.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

31	Case No.: 254/13/82-ALC4/2014	Party Name: SEQUENT SCIENTIFIC LTD	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01257/AM15/	RLA File :03/95/040/00459/AM15/	Lic.No/Date:0310788513 28.08.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

32	Case No.:262/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

33	Case No.:263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

34	Case No.:54/13/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01057/AM15/	RLA File :09/24/040/00272/AM15/	Lic.No/Date:0910060900 01.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

35	Case No.:63/13/82-ALC4/2014	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01066/AM15/	RLA File :09/24/040/00268/AM15/	Lic.No/Date:0910060901 01.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

36	Case No.:217/13/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

37	Case No.:223/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				


 निर्मल कुमार/NIRMAL KUMAR
 उप महाविदेशिक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

38	Case No.: 259/13/82-ALC4/2014	Party Name: DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01262/AM15/	RLA File :03/94/040/00370/AM15/	Lic.No/Date: 0310788693 03.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

39	Case No.: 251/13/82-ALC4/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01254/AM15/	RLA File :03/95/040/00433/AM15/	Lic.No/Date: 0310788662 03.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

40	Case No.: 253/13/82-ALC4/2014	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01256/AM15/	RLA File :03/95/040/00462/AM15/	Lic.No/Date: 0310788657 03.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

41	Case No.: 84/13/82-ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01087/AM15/	RLA File :31/83/040/00132/AM15/	Lic.No/Date: 3110064857 05.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

42	Case No.: 234/13/82-ALC4/2014	Party Name: KUSUMA PHARMA	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01237/AM15/	RLA File :03/94/040/00501/AM15/	Lic.No/Date: 0310788806 05.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

43	Case No.: 235/13/82-ALC4/2014	Party Name: KUSUMA PHARMA	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01238/AM15/	RLA File :03/94/040/00500/AM15/	Lic.No/Date: 0310788804 05.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

44	Case No.:22/13/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01025/AM15/	RLA File :03/95/040/00379/AM15/	Lic.No/Date:0310788810 05.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

45	Case No.:196/13/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01199/AM15/	RLA File :03/94/040/00545/AM15/	Lic.No/Date:0310788934 09.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

46	Case No.:201/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01204/AM15/	RLA File :03/94/040/00499/AM15/	Lic.No/Date:0310788928 09.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

47	Case No.:26/13/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01029/AM15/	RLA File :03/95/040/00493/AM15/	Lic.No/Date:0310788939 09.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

48	Case No.:27/13/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01030/AM15/	RLA File :03/95/040/00494/AM15/	Lic.No/Date:0310788943 09.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

49	Case No.:23/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01026/AM15/	RLA File :03/95/040/00496/AM15/	Lic.No/Date:0310788911 09.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

50	Case No.: 250/13/82-ALC4/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01253/AM15/	RLA File :03/95/040/00490/AM15/	Lic.No/Date:0310788892 09.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

51	Case No.: 62/13/82-ALC4/2014	Party Name: EYTAN LABS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01065/AM15/	RLA File :09/24/040/00257/AM15/	Lic.No/Date:0910060924 10.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

52	Case No.: 71/13/82-ALC4/2014	Party Name: INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01074/AM15/	RLA File :09/24/040/00313/AM15/	Lic.No/Date:0910060931 10.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

53	Case No.: 53/13/82-ALC4/2014	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01056/AM15/	RLA File :09/24/040/00240/AM15/	Lic.No/Date:0910060930 10.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

54	Case No.: 64/13/82-ALC4/2014	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01067/AM15/	RLA File :09/24/040/00247/AM15/	Lic.No/Date:0910060929 10.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

55	Case No.: 66/13/82-ALC4/2014	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01069/AM15/	RLA File :09/24/040/00303/AM15/	Lic.No/Date:0910060941 11.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				


 निर्मल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.: 67/13/82-ALC4/2014	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Approved
HQ File :01/82/050/01070/AM15/	RLA File :09/24/040/00301/AM15/	Lic.No/Date: 0910060940 11.09.2014	Defer Date:
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/455/2014-PI(Norms) dated 26.02.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
56			
Export product	Exp. Qty.	Sl.No.	Import items
(Z)-2-(2,3-DICHLOROPHENYL)-2-LIQUID (GUANIDINOIMINO) ACETONITRILE	1 Kg	1.	AMINO GUANIDINE BI CARBONATE
		2.	ACETONITRILE
		3.	2,3-DICHLORO BENZOYL CYANIDE
			Qty. allowed kg/kg
			1.06
			2.02
			1.23
A may take appropriate action as per the decision of Norms Committee.			

Case No.: 69/13/82-ALC4/2014	Party Name: DIVIS LABORATORIES LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
HQ File :01/82/050/01072/AM15/	RLA File :09/24/040/00302/AM15/	Lic.No/Date: 0910060942 11.09.2014	Defer Date: 15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			
57			

Case No.: 85/13/82-ALC4/2014	Party Name: EMCURE PHARMACEUTICALS LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
HQ File :01/82/050/01088/AM15/	RLA File :31/83/040/00137/AM15/	Lic.No/Date: 3110064875 11.09.2014	Defer Date: 15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			
58			

Case No.: 197/13/82-ALC4/2014	Party Name: KOPRAN LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
HQ File :01/82/050/01200/AM15/	RLA File :03/94/040/00547/AM15/	Lic.No/Date: 0310789054 11.09.2014	Defer Date: 15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			
59			

Case No.: 72/13/82-ALC4/2014	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
60			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/01075/AM15/	RLA File :09/24/040/00287/AM15/	Lic.No/Date:0910060939 11.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.: 68/13/82- ALC4/2014	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
61 HQ File :01/82/050/01071/AM15/	RLA File :09/24/040/00296/AM15/	Lic.No/Date:0910060958 12.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.: 65/13/82- ALC4/2014	Party Name: MSN LABORATORIES PRIVATE LIMITED	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
62 HQ File :01/82/050/01068/AM15/	RLA File :09/24/040/00283/AM15/	Lic.No/Date:0910060955 12.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.: 61/13/82- ALC4/2014	Party Name: SHODHANA LABORATORIES LTD	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
63 HQ File :01/82/050/01064/AM15/	RLA File :09/24/040/00291/AM15/	Lic.No/Date:0910060952 12.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.: 70/13/82- ALC4/2014	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
64 HQ File :01/82/050/01073/AM15/	RLA File :09/24/040/00310/AM15/	Lic.No/Date:0910060954 12.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.: 25/13/82- ALC4/2014	Party Name: TITAN LABORATORIES PVT. LTD.	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
65 HQ File :01/82/050/01028/AM15/	RLA File :03/95/040/00465/AM15/	Lic.No/Date:0310789100 12.09.2014	Defer Date:15.04.2015
Decision : Reply received and sent to Department of Pharmaceuticals. The case was deferred for 15.04.2015			

Case No.: 28/13/82- ALC4/2014	Party Name: TITAN LABORATORIES PVT. LTD.	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
66			

HQ File :01/82/050/01031/AM15/	RLA File :03/95/040/00398/AM15/	Lic.No/Date:0310789099 12.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.: 186/13/82- ALC4/2014	Party Name: CIPLA LIMITED.	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Approved
HQ File :01/82/050/01189/AM15/	RLA File :03/94/040/00573/AM15/	Lic.No/Date:0310789169 15.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/289/2014-PI(Norms) dated 20.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product: Abamune-L Baby Tablets/Abacavir Sulfate & Lamivudine Tabs for oral susp

[A]

S. No.	Export Item	<u>Import of Abacavir Sulfate allowed for 1 No.Tablets</u>
1.	Abamune-L-Baby Tablets (Abacavir 60mg + Lamivudine 30mg)	61.2 mg
2.	Abamune-L Junior Tablets (Abacavir 120mg + Lamivudine 60mg)	122.4 mg
3.	Abacavir 600mg +Lamivudine 300mg Tablets	612.0 mg
4.	Abacavir Sulfate Tablets 300mg	306.0 mg

[B] Norms allowed for Abacavir Sulfate

S. No.	Import Item	Qty. allowed kg/kg.
1.	Formamido Amino Dichloro Pyrimidine (FADCP)	1.042
2.	Methylene Chloride	5.25

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 193/13/82- ALC4/2014	Party Name: ENALTEC LABS PVT.LTD.	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Approved
HQ File :01/82/050/01196/AM15/	RLA File :03/94/040/00511/AM15/	Lic.No/Date:0310789281 16.09.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 13/82 dated 19.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ROSUVASTATIN CALCIUM (R-10 Route)	1 kg.	1	6-[(1E)-2-[4-(4-FLUOROPHENYL)-6- (1-METHYLETHYL)-2-[METHYL (METHYLSULFONYL)AMINO] -5-PYRIMIDINYL]ETHENYL] -2,2- DIMETHY L-1,3-DIOXANE-4-ACETIC ACID 1,1-DIMETHYLETHYL ESTER	1.425
RA concerned may take further necessary action as per above decision of NC.				

Case No.:39/13/82- ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
69 HQ File :01/82/050/01042/AM15/	RLA File :09/24/040/00270/AM15/	Lic.No/Date:0910060979 16.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:188/13/82- ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
70 HQ File :01/82/050/01191/AM15/	RLA File :03/94/040/00102/AM15/	Lic.No/Date:0310789322 17.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

Case No.:101/13/82- ALC4/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
71 HQ File :01/82/050/01104/AM15/	RLA File :03/95/040/00406/AM15/	Lic.No/Date:0310789416 18.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

Case No.:18/13/82- ALC4/2014	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
72 HQ File :01/82/050/01021/AM15/	RLA File :34/24/040/00152/AM15/	Lic.No/Date:3410040560 19.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

Case No.:57/13/82- ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
73 HQ File :01/82/050/01060/AM15/	RLA File :05/23/040/00277/AM15/	Lic.No/Date:0510391246 19.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

74	Case No.: 59/13/82-ALC4/2014	Party Name: HELLO PAINTS (P) LTD	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

75	Case No.: 249/13/82-ALC4/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01252/AM15/	RLA File :03/95/040/00518/AM15/	Lic.No/Date:0310789471 19.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

76	Case No.: 75/13/82-ALC4/2014	Party Name: DHANUKA LABORATORIES LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01078/AM15/	RLA File :05/23/040/00269/AM15/	Lic.No/Date:0510391274 23.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

77	Case No.: 17/13/82-ALC4/2014	Party Name: GRASIM INDUSTRIES LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

78	Case No.: 115/13/82-ALC4/2014	Party Name: WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01118/AM15/	RLA File :02/24/040/00097/AM15/	Lic.No/Date:0210205008 23.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

79	Case No.: 74/13/82-ALC4/2014	Party Name: CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

Case No.:192/13/82-ALC4/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/01195/AM15/	RLA File :03/94/040/00539/AM15/	Lic.No/Date:0310789636 24.09.2014	Defer Date:15.04.2015
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 15022/17/2012-PC-II dated 17.03.2015, it was decided to call from the firm the following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram. ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. iii) Detail of by-products formed during the process and their recovery in terms of quantity and value. iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. The case was deferred for 15.04.2015			

Case No.:148/13/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/01151/AM15/	RLA File :07/24/040/00208/AM15/	Lic.No/Date:0710106752 24.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:30/13/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/01033/AM15/	RLA File :07/24/040/00218/AM15/	Lic.No/Date:0710106755 24.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:47/13/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/01050/AM15/	RLA File :05/23/040/00278/AM15/	Lic.No/Date:0510391347 25.09.2014	Defer Date:15.04.2015
Decision : It was decided to remind the firm to furnish following technical details: i) Actual content of Digoxin in imported digitalis Lanata Leares supported by COA from foreigner supporter ii) Assay of Export Product			

iii)	Past production vis-a-vis Actual consumption of leaves for the last 3 years duly certified by Central Excise Authorities. The case was deferred for 15.04.2015.
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84	Case No.:158/13/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01161/AM15/	RLA File :03/94/040/00522/AM15/	Lic.No/Date:0310789677 25.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

85	Case No.:159/13/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01162/AM15/	RLA File :03/94/040/00524/AM15/	Lic.No/Date:0310789678 25.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

86	Case No.:20/13/82-ALC4/2014	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01023/AM15/	RLA File :08/24/040/00124/AM15/	Lic.No/Date:0810133449 25.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

87	Case No.:21/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01024/AM15/	RLA File :05/23/040/00260/AM15/	Lic.No/Date:0510391357 26.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

88	Case No.:50/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01053/AM15/	RLA File :05/24/040/00211/AM15/	Lic.No/Date:0510391368 26.09.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

89	Case No.:51/13/82-	Party Name:PAYAL	Meet No/Date:17/82-	Status:Deffered
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ALC4/2014	PETROCHEM PRIVATE LIMITED	ALC4/2014 05.02.2015	and Re-indexed
HQ File :01/82/050/01054/AM15/	RLA File :05/24/040/00444/AM14/	Lic.No/Date:0510391367 26.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

Case No.:52/13/82- ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
90 HQ File :01/82/050/01055/AM15/	RLA File :05/24/040/00231/AM15/	Lic.No/Date:0510391369 26.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

Case No.:49/13/82- ALC4/2014	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
91 HQ File :01/82/050/01052/AM15/	RLA File :05/24/040/00284/AM15/	Lic.No/Date:0510391389 26.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:19/13/82- ALC4/2014	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
92 HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of IPP.			

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Case No.:187/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status: Approved
HQ File :01/82/050/01190/AM15/	RLA File :03/94/040/00587/AM15/	Lic.No/Date:0310789867 30.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/44/2010-Ch. II dated 12.05.2010, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Triphenyl Phosphonium Bromide	1 kg	1.	Tri Phenyl Phosphine	0.780 kg
		2.	Ethyl Bromide	0.361 kg

RA may take appropriate action as per the decision of Norms Committee.

94	Case No.:178/13/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01181/AM15/	RLA File :03/94/040/00602/AM15/	Lic.No/Date:0310789838 30.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

95	Case No.:177/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01180/AM15/	RLA File :03/94/040/00586/AM15/	Lic.No/Date:0310789849 30.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

96	Case No.:82/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01085/AM15/	RLA File :04/24/040/00160/AM15/	Lic.No/Date:0410159511 30.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

97	Case No.:15/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

98	Case No.:128/13/82-ALC4/2014	Party Name:ALEMBIC LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01131/AM15/	RLA File :34/24/040/00167/AM15/	Lic.No/Date:3410040601 01.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

99	Case No.:157/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01160/AM15/	RLA File :03/94/040/00603/AM15/	Lic.No/Date:0310789905 01.10.2014	Defer Date:15.04.2015

Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.

100	Case No.:77/13/82-ALC4/2014	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01080/AM15/	RLA File :04/24/040/00164/AM15/	Lic.No/Date:0410159520 01.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

101

Case No.:161/13/82-ALC4/2014	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status: Approved	
HQ File :01/82/050/01164/AM15/	RLA File :03/95/040/00547/AM15/	Lic.No/Date:0310789916 01.10.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/593/2014-PI(Norms) dated 12.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed /75 mg tablet
CLOPIDOGREL 75MG TABLET	Number	1.	CLOPIDOGREL HYDROGENSULPHATE	99.82 mg
RA may take appropriate action as per the decision of Norms Committee.				

102	Case No.:160/13/82-ALC4/2014	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01163/AM15/	RLA File :03/94/040/00544/AM15/	Lic.No/Date:0310789976 07.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

103	Case No.:176/13/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01179/AM15/	RLA File :03/94/040/00361/AM15/	Lic.No/Date:0310789985 07.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

104	Case No.:13/13/82-ALC4/2014	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2014	Status:Deffered and Re-indexed
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			05.02.2015	
	HQ File :01/82/050/01016/AM15/	RLA File :08/24/040/00233/AM15/	Lic.No/Date:0810133503 07.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

105	Case No.: 34/13/82- ALC4/2014	Party Name: JUBILANT GENERIC LTD	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01037/AM15/	RLA File :05/23/040/00258/AM15/	Lic.No/Date:0510391455 07.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

106	Case No.: 33/13/82- ALC4/2014	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01036/AM15/	RLA File :05/23/040/00256/AM15/	Lic.No/Date:0510391459 07.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

107	Case No.: 134/13/82- ALC4/2014	Party Name: MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01137/AM15/	RLA File :52/24/040/00031/AM15/	Lic.No/Date:5210041251 07.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

108	Case No.: 179/13/82- ALC4/2014	Party Name: AVA CHEMICALS PVT.LTD.,	Meet No/Date: 17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01182/AM15/	RLA File :03/94/040/00622/AM15/	Lic.No/Date:0310790000 08.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

109	Case No.: 182/13/82- ALC4/2014	Party Name: AVA CHEMICALS PVT.LTD.,	Meet No/Date: 17/82- ALC4/2014	Status: Deffered and Re-indexed
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		05.02.2015	
HQ File :01/82/050/01185/AM15/	RLA File :03/94/040/00626/AM15/	Lic.No/Date:0310790001 08.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

110	Case No.: 29/13/82- ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

111	Case No.: 35/13/82- ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01038/AM15/	RLA File :05/23/040/00218/AM15/	Lic.No/Date:0510391491 08.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

112	Case No.: 78/13/82- ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01081/AM15/	RLA File :04/24/040/00173/AM15/	Lic.No/Date:0410159539 08.10.2014	Defer Date:15.04.2015
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 05.02.2015.				

113	Case No.: 86/13/82- ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01089/AM15/	RLA File :04/24/040/00172/AM15/	Lic.No/Date:0410159540 08.10.2014	Defer Date:15.04.2015
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 05.02.2015.				

114	Case No.: 162/13/82- ALC4/2014	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01165/AM15/	RLA File :03/95/040/00549/AM15/	Lic.No/Date:0310790039 09.10.2014	Defer Date:29.04.2015
Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.				

115	Case No.: 146/13/82-	Party Name:RECKITT	Meet No/Date:17/82-	Status:Deffered
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ALC4/2014	BENCKISER HEALTHCARE INDIA LIMITED	ALC4/2014 05.02.2015	and Re-indexed
HQ File :01/82/050/01149/AM15/	RLA File :05/24/040/00304/AM15/	Lic.No/Date:0510391511 09.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:83/13/82- ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
116 HQ File :01/82/050/01086/AM15/	RLA File :04/24/040/00187/AM15/	Lic.No/Date:0410159552 09.10.2014	Defer Date:15.04.2015
Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 05.02.2015.			

Case No.:275/13/82- ALC4/2014	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
117 HQ File :01/82/050/01278/AM15/	RLA File :08/24/040/00259/AM15/	Lic.No/Date:0810133557 10.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:76/13/82- ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
118 HQ File :01/82/050/01079/AM15/	RLA File :04/24/040/00163/AM15/	Lic.No/Date:0410159566 13.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

Case No.:173/13/82- ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status: Rejected
119 HQ File :01/82/050/01176/AM15/	RLA File :03/94/040/00627/AM15/	Lic.No/Date:0310790209 13.10.2014	Defer Date:15.04.2015
Decision : It was decided to reject the case because there are very large number of import items. The firm is advised to send separate applications for separate export product.			

Case No.:175/13/82- ALC4/2014	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status: Approved
120 HQ File :01/82/050/01178/AM15/	RLA File :03/94/040/00644/AM15/	Lic.No/Date:0310790182 13.10.2014	Defer Date:15.04.2015
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/483/2014-PI(Norms) dated January 2015, it was decided to ratify norms			

under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
IPECACUANHA EXTRACT Concentrate 9%	1 Kg.	1.	IPECACUANHA ROOTS	4.091 kg/kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:271/13/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status: Approved	
HQ File :01/82/050/01274/AM15/	RLA File :08/24/040/00260/AM15/	Lic.No/Date:0810133580 13.10.2014	Defer Date:15.04.2015	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/502/2014-PI(Norms) dated 12.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed
DOXYCYCLINE HYCLATE TABLETS 100 MG "DOXINE 100"	1 tablet	1.	DOXYCYCLINE HYCLATE EP/BP/USP/IP/PH. EUR	117.3 mg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:140/13/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/01143/AM15/	RLA File :07/24/040/00228/AM15/	Lic.No/Date:0710106816 13.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:184/13/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/01187/AM15/	RLA File :03/94/040/00675/AM15/	Lic.No/Date:0310790237 14.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:272/13/82-ALC4/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/01275/AM15/	RLA File :08/24/040/00249/AM15/	Lic.No/Date:0810133587 14.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

125	Case No.: 163/13/82-ALC4/2014	Party Name: S.M. CHEMICALS	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01166/AM15/	RLA File :03/95/040/00450/AM15/	Lic.No/Date: 0310790285 16.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

126	Case No.: 155/13/82-ALC4/2014	Party Name: AVA CHEMICALS PVT.LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01158/AM15/	RLA File :03/94/040/00658/AM15/	Lic.No/Date: 0310790361 17.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

127	Case No.: 183/13/82-ALC4/2014	Party Name: BLISS GVS PHARMA LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01186/AM15/	RLA File :03/94/040/00689/AM15/	Lic.No/Date: 0310790362 17.10.2014	Defer Date:15.04.2015
	Decision : It was decided to remind the firm to furnish the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 05.02.2015.			

128	Case No.: 136/13/82-ALC4/2014	Party Name: DHANUKA LABORATORIES LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01139/AM15/	RLA File :05/23/040/00309/AM15/	Lic.No/Date: 0510391614 17.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

129	Case No.: 154/13/82-ALC4/2014	Party Name: GEM AROMATICS PVT.LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date: 0310790351 17.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

130	Case No.: 124/13/82-ALC4/2014	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date: 0510391623 17.10.2014	Defer Date:15.04.2015

Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Biotechnology.

131	Case No.: 135/13/82-ALC4/2014	Party Name: SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01138/AM15/	RLA File :05/24/040/00306/AM15/	Lic.No/Date:0510391639 17.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

132	Case No.: 164/13/82-ALC4/2014	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01167/AM15/	RLA File :03/95/040/00593/AM15/	Lic.No/Date:0310790332 17.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

133	Case No.: 165/13/82-ALC4/2014	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01168/AM15/	RLA File :03/95/040/00594/AM15/	Lic.No/Date:0310790350 17.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

134	Case No.: 152/13/82-ALC4/2014	Party Name: INDOCO REMEDIES LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01155/AM15	RLA File :03/94/040/00692/AM15/	Lic.No/Date:0310790392 20.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

135	Case No.: 132/13/82-ALC4/2014	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Approved										
	HQ File :01/82/050/01135/AM15/	RLA File :05/24/040/00322/AM15/	Lic.No/Date:0510391643 20.10.2014	Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/389/2014-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S. No.</th><th>Import Item</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Montelukast</td><td>1 kg</td><td>1.</td><td>(S)-(E)-2-[2-[3-(7-chloro-2-</td><td>1.24</td></tr> </tbody> </table>					Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg	Montelukast	1 kg	1.	(S)-(E)-2-[2-[3-(7-chloro-2-	1.24
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg										
Montelukast	1 kg	1.	(S)-(E)-2-[2-[3-(7-chloro-2-	1.24										

Sodium		quinoliny] -ethenylphenyl]-3-hydroxypropyl]-phenyl]-2-propanol	
	2.	Methanol	2.325
	3.	N,N-Diisopropylethylamine	0.30
	4.	Tetrahydrofuran	3.15
	5.	Acetonitrile	2.95
	6.	2-[1-(Mercaptomethyl)Cyclopropyl] Acetic Acid	0.40

RA may take appropriate action as per the decision of Norms Committee.

136	Case No.:144/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01147/AM15/	RLA File :05/24/040/00293/AM15/	Lic.No/Date:0510391660 20.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

137	Case No.:145/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01148/AM15/	RLA File :05/24/040/00276/AM15/	Lic.No/Date:0510391659 20.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

138	Case No.:138/13/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01141/AM15/	RLA File :05/24/040/00330/AM15/	Lic.No/Date:0510391644 20.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

139	Case No.:139/13/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01142/AM15/	RLA File :05/24/040/00325/AM15/	Lic.No/Date:0510391645 20.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department				

of Pharmaceuticals.

140	Case No.:169/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01172/AM15/	RLA File :03/95/040/00602/AM15/	Lic.No/Date:0310790376 20.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

141	Case No.:153/13/82-ALC4/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01156/AM15/	RLA File :03/94/040/00677/AM15/	Lic.No/Date:0310790442 21.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

142	Case No.:129/13/82-ALC4/2014	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01132/AM15/	RLA File :34/24/040/00189/AM15/	Lic.No/Date:3410040631 21.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

143	Case No.:167/13/82-ALC4/2014	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01170/AM15/	RLA File :03/95/040/00610/AM15/	Lic.No/Date:0310790431 21.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

144	Case No.:130/13/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01133/AM15/	RLA File :34/24/040/00187/AM15/	Lic.No/Date:3410040633 22.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

145	Case No.:171/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01174/AM15/	RLA File :03/95/040/00588/AM15/	Lic.No/Date:0310790482 22.10.2014	Defer Date:15.04.2015

Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.

146	Case No.: 172/13/82-ALC4/2014	Party Name: PRASOL CHEMICALS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01175/AM15/	RLA File :03/95/040/00362/AM15/	Lic.No/Date:0310790480 22.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

147	Case No.: 170/13/82-ALC4/2014	Party Name: SAVLA CHEMICALS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01173/AM15/	RLA File :03/95/040/00619/AM15/	Lic.No/Date:0310790490 22.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

148	Case No.: 116/13/82-ALC4/2014	Party Name: SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01119/AM15/	RLA File :34/24/040/00179/AM15/	Lic.No/Date:3410040637 22.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

149	Case No.: 110/13/82-ALC4/2014	Party Name: TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

150	Case No.: 87/13/82-ALC4/2014	Party Name: MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01090/AM15/	RLA File :04/24/040/00196/AM15/	Lic.No/Date:0410159624 27.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

151	Case No.: 276/13/82-ALC4/2014	Party Name: INTAS PHARMACEUTICALS LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0810133688	Defer

:01/82/050/01279/AM15/	:08/24/040/00288/AM15/	28.10.2014	Date:29.04.2015
Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

152	Case No.: 125/13/82-ALC4/2014	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01128/AM15/	RLA File :05/23/040/00313/AM15/	Lic.No/Date: 0510391766 28.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

153	Case No.: 126/13/82-ALC4/2014	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01129/AM15/	RLA File :05/23/040/00311/AM15/	Lic.No/Date: 0510391765 28.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

154	Case No.: 141/13/82-ALC4/2014	Party Name: YASHASHVI RASAYAN PVT.LTD	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01144/AM15/	RLA File :52/24/040/00040/AM15/	Lic.No/Date: 5210041283 29.10.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

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Case No.:142/13/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status: Approved	
HQ File :01/82/050/01145/AM15/	RLA File :05/23/040/00323/AM15/	Lic.No/Date:0510391842 31.10.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/403/2014-PI(Norms) dated 22.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Cefuroxime Axetil amorphous Stearic Acid Coat 15% Powder	1 kg	1.	7 ACA (7 Amino Cephalosporanic Acid)	0.1265
		2.	Phosphorous Penta Chloride	0.1522
		3.	SMIA (Z) 2-Methoxyimino-(Furyl-2-yl) Acetic Acid	0.1310

			Ammonium Salt	
		4.	Methanol	0.156
		5.	Methylene Chloride	0.537
		6.	Chlorosulphonyl Isocyanate	0.0832
		7.	Acetone	0.462
		8.	Tetra Methyl Guanidine	0.0322
		9.	N,N Dimethyl Acetamide (DMAC)	0.287
		10.	Ethyl Acetate	0.351
		11.	Stearic Acid	0.8455
		12.	Acetic Acid	0.00753
		13.	Activated Carbon	0.016

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 143/13/82-ALC4/2014	Party Name: DHANUKA LABORATORIES LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Approved
HQ File :01/82/050/01146/AM15/	RLA File :05/23/040/00324/AM15/	Lic.No/Date: 0510391841 31.10.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/425/2014-PI(Norms) dated February 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
156 CEFUROXIME AXETIL AMORPHOUS STEARIC ACID COATED 30% POWDER	1 kg	1.	7 ACA (7 Amino Cephalosporanic Acid)	0.253
		2.	PHOSPHOROUS PENTA CHLORIDE	0.3044
		3.	(Z) 2- Methoxyimino - (Furyl -2-yl) Acetic Acid Ammonium Salt. (SMIA)	0.267
		4.	METHANOL	0.311
		5.	Methylene Chloride	1.075
		6.	CHLOROSULPHONYL ISOCYANATE	0.166
		7.	ACETONE	0.925
		8.	TETRA METHYL GUANIDINE	0.064
		9.	N,N DIMETHYL ACETAMIDE	0.574

		10	ETHYL ACETATE	0.702
		11	STEARIC ACID	0.6849
		12	Acetic acid	0.0151
		13	ACTIVATED CARBON	0.0314
		14	POLY VINYL PYRROLIDONE K 25	0.00084
RA may take appropriate action as per the decision of Norms Committee.				

157	Case No.:104/13/82- ALC4/2014	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01107/AM15/	RLA File :13/24/040/00029/AM15/	Lic.No/Date:1310047687 05.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

158	Case No.:266/13/82- ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

159	Case No.:268/13/82- ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

160	Case No.:107/13/82- ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

161	Case No.:121/13/82- ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01124/AM15/	RLA File :02/24/040/00111/AM15/	Lic.No/Date:0210205126 07.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department				

of C&PC.

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Case No.:267/13/82-ALC4/2014	Party Name:ELIXIR PHARMA	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status: Approved	
HQ File :01/82/050/01270/AM15/	RLA File :08/24/040/00294/AM15/	Lic.No/Date:0810133743 07.11.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/422/2014-PI(Norms) dated 06.02.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
3-Isobutyl Glutaric Acid (CMH Diacid)	1kg	1	Isovaleraldehyde	0.6068
		2	Ethyl Cyanoacetate	0.7814
		3	Diethyl Malonate	0.9784
RA concerned may take further necessary action as per above decision of NC.				

Case No.:1/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/01004/AM15/	RLA File :09/24/040/00417/AM15/	Lic.No/Date:0910061188 07.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:2/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/01005/AM15/	RLA File :08/24/040/00290/AM15/	Lic.No/Date:0810133762 10.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

Case No.:3/13/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
HQ File :01/82/050/01006/AM15/	RLA File :09/24/040/00377/AM15/	Lic.No/Date:0910061197 10.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

Case No.:265/13/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2014	Status:Deffered and Re-indexed
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		05.02.2015	
HQ File :01/82/050/01268/AM15/	RLA File :08/24/040/00265/AM15/	Lic.No/Date:0810133768 10.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

167	Case No.: 151/13/82- ALC4/2014	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01154/AM15/	RLA File :03/95/040/00631/AM15/	Lic.No/Date:0310790870 10.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

168	Case No.: 114/13/82- ALC4/2014	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01117/AM15/	RLA File :52/24/040/00042/AM15/	Lic.No/Date:5210041292 10.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

169	Case No.: 111/13/82- ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:15.04.2015
Decision : In the light of written comments received from Department of AYUSH vide their F. No. T.12016/2/2015-DCC(AYUSH) dated 23.03.2015, it was decided to request the firm to provide at the earliest details of the herbal extracts used in formulation as required in Drug & Cosmetics Rule 158 B for consideration of fixation of norms. The case was deferred for 15.04.2014.				

170	Case No.: 4/13/82- ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01007/AM15/	RLA File :09/24/040/00409/AM15/	Lic.No/Date:0910061211 11.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

171	Case No.: 5/13/82- ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01008/AM15/	RLA File :09/24/040/00325/AM15/	Lic.No/Date:0910061212 11.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

172	Case No.: 108/13/82-ALC4/2014	Party Name: SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01111/AM15/	RLA File :05/24/040/00347/AM15/	Lic.No/Date: 0510391926 11.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

173	Case No.: 112/13/82-ALC4/2014	Party Name: SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01115/AM15/	RLA File :34/24/040/00193/AM15/	Lic.No/Date: 3410040672 11.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

174	Case No.: 7/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01010/AM15/	RLA File :09/24/040/00446/AM15/	Lic.No/Date: 0910061213 12.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

175	Case No.: 120/13/82-ALC4/2014	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date: 0510391947 12.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

176	Case No.: 105/13/82-ALC4/2014	Party Name: PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01108/AM15/	RLA File :05/24/040/00336/AM15/	Lic.No/Date: 0510391957 12.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.			

177	Case No.: 119/13/82-ALC4/2014	Party Name: JUBILANT GENERICS LTD	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01122/AM15/	RLA File :05/23/040/00304/AM15/	Lic.No/Date: 0510392008 14.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

178	Case No.:9/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01012/AM15/	RLA File :09/24/040/00453/AM15/	Lic.No/Date:0910061268 19.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

179	Case No.:10/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01013/AM15/	RLA File :09/24/040/00449/AM15/	Lic.No/Date:0910061269 19.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

180	Case No.:11/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01014/AM15/	RLA File :09/24/040/00460/AM15/	Lic.No/Date:0910061271 19.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

181	Case No.:122/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01125/AM15/	RLA File :05/24/040/00353/AM15/	Lic.No/Date:0510392082 20.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

182	Case No.:123/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01126/AM15/	RLA File :05/24/040/00376/AM15/	Lic.No/Date:0510392087 20.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

183	Case No.:269/13/82-ALC4/2014	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01272/AM15/	RLA File :08/24/040/00315/AM15/	Lic.No/Date:0810133875 20.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of C&PC.				

184	Case No.:91/13/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01094/AM15/	RLA File :09/24/040/00421/AM15/	Lic.No/Date:0910061287 21.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

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Case No.:97/13/82- ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82- ALC4/2014 05.02.2015	Status: Approved	
HQ File :01/82/050/01100/AM15/	RLA File :09/24/040/00457/AM15/	Lic.No/Date:0910061306 25.11.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/471/2014-PI(Norms) dated February 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
MEROPENEM FOR INJECTION (MEROPENEM STERILE)	1 kg	1.	Meropenem Trihydrate (Non Sterile)	0.987
		2.	Carbon Enoanticromos (Activated Carbon)	0.049
		3.	Acetone	2.64
		4.	Methanol	0.0958
		5.	Aluminium Canisters	Relevant as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

186	Case No.:98/13/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01101/AM15/	RLA File :09/24/040/00456/AM15/	Lic.No/Date:0910061307 25.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

187	Case No.:93/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:17/82-ALC4/2014 05.02.2015	Status:Deffered and Re-indexed
	HQ File :01/82/050/01096/AM15/	RLA File :09/24/040/00468/AM15/	Lic.No/Date:0910061299 25.11.2014	Defer Date:15.04.2015
Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.				

188	Case No.: 94/13/82-ALC4/2014	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01097/AM15/	RLA File :09/24/040/00469/AM15/	Lic.No/Date: 0910061300 25.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

189	Case No.: 95/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01098/AM15/	RLA File :09/24/040/00465/AM15/	Lic.No/Date: 0910061301 25.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

190	Case No.: 96/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01099/AM15/	RLA File :09/24/040/00466/AM15/	Lic.No/Date: 0910061302 25.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

191	Case No.: 99/13/82-ALC4/2014	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01102/AM15/	RLA File :09/24/040/00472/AM15/	Lic.No/Date: 0910061318 26.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

192	Case No.: 100/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01103/AM15/	RLA File :09/24/040/00473/AM15/	Lic.No/Date: 0910061319 26.11.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

193	Case No.: 102/13/82-ALC4/2014	Party Name: DR REDDYS LABORATORIES LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01105/AM15/	RLA File :09/24/040/00487/AM15/	Lic.No/Date: 0910061336 04.12.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

194	Case No.: 280/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01283/AM15/	RLA File :09/24/040/00498/AM15/	Lic.No/Date:0910061364 09.12.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

195	Case No.: 281/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01284/AM15/	RLA File :09/24/040/00499/AM15/	Lic.No/Date:0910061365 09.12.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

196	Case No.: 282/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01285/AM15/	RLA File :09/24/040/00505/AM15/	Lic.No/Date:0910061366 09.12.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

197	Case No.: 283/13/82-ALC4/2014	Party Name: HETERO LABS LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01286/AM15/	RLA File :09/24/040/00501/AM15/	Lic.No/Date:0910061367 09.12.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

198	Case No.: 279/13/82-ALC4/2014	Party Name: HONOUR LAB LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01282/AM15/	RLA File :09/24/040/00510/AM15/	Lic.No/Date:0910061362 09.12.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

199	Case No.: 284/13/82-ALC4/2014	Party Name: HONOUR LAB LIMITED	Meet No/Date: 17/82-ALC4/2014 05.02.2015	Status: Deffered and Re-indexed
	HQ File :01/82/050/01287/AM15/	RLA File :09/24/040/00509/AM15/	Lic.No/Date:0910061372 12.12.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 15.04.2015 for comments of Department of Pharmaceuticals.			

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Out Side agenda Part B-II

Case No. A- 1	M/s. Mepro Pharmaceuticals Pvt Ltd			
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/162/00114/AM15/DES-III			
RAF. No. 03/86/040/00252/AM 11	Adv. Lic. No. 0310621914 dated 18.03.2011			
Decision : In the light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, it was decided to revise the norms under as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Medicinal Cream Ointments:- Aciclovir 5% 10 gm Cream	Nos.	1.	Aciclovir BP/USP/IP/EP/IH	0.51 gm/tube
Medicinal Cream Ointments:- Aciclovir 5% 200 mg tablet	Nos.	1.	Aciclovir BP/USP/IP/EP/IH	204.0 mg/tablet
Medicinal Cream Ointments:- Aciclovir 5% 400 mg tablet	Nos.	1.	Aciclovir BP/USP/IP/EP/IH	408.0 mg/tablet
Based on the above norms RA may workout the export obligation in terms of Aciclovir imported under the prescribed Advance Authorization.				
RA concerned may take further necessary action as per above decision of NC.				

Case No. B- 1	M/s. Ajanta Pharma Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00004/AM05/DES-III
RAF. No. 03/24/040/02714/AM 04	Adv. Lic. No. 0310262053 dated 31.03.2004
Decision: Committee considered the case as per agenda and in consultation with the technical authority present in the meeting and it was decided to amend the description of export product without any other changes as per details given below:	
From	To
AMOXICILLIN AND CLAVULANATE POTASSIUM TABLET (CONTAINING ----- 1 MG AMOXICILLIN TRIHYDRATE - 575 MG AND CLAVULANATE POTASSIUM 135.87 MG)	AMOXICILLIN AND CLAVULANATE POTASSIUM TABLET (EACH FILM COATED TABLET CONTAINS AMOXICILLIN TRIHYDRATE EQ. TO AMOXICILLIN 500MG AND CLAVULANATE POTASSIUM EQ. TO CLAVULANIC ACID 125 MG)
RA may take appropriate action as per the decision of Norms Committee.	

Case No. B- 2	M/s. Charm Cosmetics Private Limited
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00451/AM04/DES-III
RAF. No. 03/24/040/00908/AM 04	Adv. Lic. No. 0310218428 dated 12.08.2003
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 3	M/s. Paramount Aromachem Pvt Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/01246/AM13/DES-III
RAF. No. 05/24/040/00381/AM 13	Adv. Lic. No. 0510343720 dated 18.01.2013
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 4	M/s. Deepak Nitrite Limited
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/01000/AM12/DES-III
RAF. No. 31/83/040/00137/AM 12	Adv. Lic. No. 3110052056 dated 22.12.2011
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 5	M/s. Navin Fluorine International Limited
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00446/AM15/DES-III
RAF. No. 03/95/040/00915/AM 14	Adv. Lic. No. 0310772674 dated 03.03.2014
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 6	M/s. Hindustan Polyamides & Fibres Limited
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00516/AM15/DES-III
RAF. No. 03/94/040/00132/AM 15	Adv. Lic. No. 0310783464 dated 29.05.2014
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 7	M/s. Hindustan Polyamides & Fibres Limited
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00182/AM15/DES-III
RAF. No. 03/94/040/00835/AM 14	Adv. Lic. No. 0310765125 dated 08.01.2014
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 8	M/s. Indo Phyto Chemicals Pvt Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/84/050/00318/AM13/DES-III
RAF. No. 05/23/040/00252/AM 13	Adv. Lic. No. 0510336430 dated 04.10.2012
Decision: It was decided to defer the case for comments of Department of Pharmaceuticals.	

Case No. B- 9	M/s. AVA Chemicals Pvt Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00793/AM14/DES-III
RAF. No. 03/94/040/00485/AM 14	Adv. Lic. No. 0310749510 dated 13.09.2013
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 10	M/s. AVA Chemicals Pvt Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00864/AM13/DES-III
RAF. No. 03/94/040/00448/AM 13	Adv. Lic. No. 0310709883 dated 21.09.2012
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 11	M/s. Dorf-Ketal Chemicals India Pvt Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/01242/AM15/DES-III
RAF. No. 03/94/040/00390/AM 15	Adv. Lic. No. 0310787602 dated 04.08.2014
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 12	M/s. Dorf-Ketal Chemicals India Pvt Ltd
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Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/01243/AM15/DES-III
RAF. No. 03/94/040/00241/AM 15	Adv. Lic. No. 0310787845 dated 08.08.2014
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 13	M/s. Atul Bioscience Lilimited
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00574/AM15/DES-III F. No.01/82/050/00575/AM15/DES-III
RAF. No. 52/24/040/00035/AM 14 RAF. No. 52/24/040/00039/AM 14	Adv. Lic. No. 5210040850dated 25.03.2014 Adv. Lic. No. 5210040851dated 25.03.2014
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 14	M/s. Vivimed Labs Limited
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00019/AM15/DES-III
RAF. No. 09/24/040/00598/AM 14	Adv. Lic. No. 0910059372 dated 21.02.2014
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 15	M/s. Ruchi Infrastructure Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00409/AM14/DES-III
RAF. No. 56/24/040/00005/AM 14	Adv. Lic. No. 5610002272 dated 11.06.2013
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 16	M/s. Ruchi Infrastructure Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00744/AM14/DES-III
RAF. No. 56/24/040/00010/AM 14	Adv. Lic. No. 5610002426 dated 04.07.2013
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 17	M/s. Alkaloids Corporation
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00930/AM10/DES-III

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RAF. No. 02/24/040/00127/AM 10	Adv. Lic. No. 0210131698 dated 18.09.2009
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 18	M/s. FDC Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00740/AM13/DES-III
RAF. No. 03/94/040/00374/AM 13	Adv. Lic. No. 0310706515 dated 27.08.2012

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/07/2013-PI(Norms) dated 12.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ORAL REHYDRATION SALT (ORS)	1 kg	1.	Sodium Citrate	2.9 gm
		2.	Glucose Anhydrous	13.50 gm
		3.	Printed Laminate	2.017 gm

Remaining inputs namely CITRIC ACID ANHYD and NEOTAME POWDER are not reflected as input in the DML accordingly not allowed.

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 19	M/s. Galaxy Surfactants Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/162/00270/AM14/DES-III
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 20	M/s. Chempo Group
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/162/00355/AM14/DES-III
RAF. No. 03/83/040/00104/AM 14	Adv. Lic. No. 0310741106 dated 11.07.2013
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 21	M/s. Gulbrandsen Chemicals
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/162/00329/AM14/DES-III
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 22	M/s. Gulbrandsen Chemicals
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/162/00328/AM14/DES-III
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 23	M/s. Gulbrandsen Chemicals
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/162/00331/AM14/DES-III
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 24	M/s. Gulbrandsen Chemicals
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/162/00330/AM14/DES-III
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 25	M/s. Belchem Inds. India Pvt Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00955/AM14/DES-III
RAF. No. 03/94/040/00633/AM 14	Adv. Lic. No. 0310755691 dated 28.10.2013
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 26	M/s. Arudaa Vis Labs Private Limited
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00385/AM14/DES-III
RAF. No. 04/24/040/00067/AM 14	Adv. Lic. No. 0410147616 dated 28.06.2013
Decision: It was decided to defer the case for comments of Department of Pharmaceuticals.	

Case No. B- 27	M/s. Survival Technology Pvt. Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00133/AM12/DES-III
RAF. No. 03/95/040/00536/AM 14	Adv. Lic. No. 0310678569 dated 25.01.2012
Decision: It was decided to defer the case for comments of Department of C&PC.	

Case No. B- 28	M/s. Makson Inds. Pvt Ltd
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00889/AM13/DES-III
RAF. No. 03/95/040/00394/AM 13	Adv. Lic. No. 0310710561 dated 26.09.2012
Decision: It was decided to defer the case for comments of O/o DC(MSME).	

Case No. B- 29	M/s. Alchymars Icm Sm Private Limited
Meeting No.17/AM15 dated – 17.03.2015	F. No.01/82/050/00111/AM14/DES-III
RAF. No. 04/24/040/00279/AM 13	Adv. Lic. No. 0410144366 dated 25.03.2013
Decision: It was decided to defer the case for comments of Department of Pharmaceuticals.	

Case No. B- 30	M/s. DR REDDYS LABORATORIES LIMITED			
Meeting No.17/AM15 dated – 17.03.2015	F. No. 01/83/050/00944/AM12/DES-III			
RAF. No. 09/24/040/00381/AM12	Adv. Lic. No. 0910049902 dated 24.11.2011			
Decision : In the light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, it was decided to revise the norms under as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Dipyridamole Extended Release and Acetyl Salicylic Acid Capsules (200mg+ 25mg)	1 lakhs Nos.	1.	Dipyridamole PH EUR	20.00 kg
RA concerned may take further necessary action as per above decision of NC.				

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Date:05.02.2015
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi